

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-437/ND/2020
IA/2551/2021

IN THE MATTER OF:

Brandbaron Marketing Pvt Ltd

Vs.

Times Internet Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 03.06.2022

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Sanjeev Kumar, Adv.

For the Respondent

: Advocates Manish Kumar Srivastava, Manpreet Kaur
and Aaditya Mishra

ORDER

IA/2551/2021:-

By filing this application, the Applicant has prayed to dispose of the CP (IB) No. 437/ND/2020 in terms of settlement agreement arrived on 27.05.2022.

Heard, the Ld. Counsel appearing for the Applicant as well as the Respondent. Ld. Counsel appearing for the parties submits that it is a joint application filed by both the parties in terms of settlement.

Considering the submissions, we permit the Applicant to withdraw the Company Petition No. 437/ND/2020. Accordingly, the CP (IB) No. 437/ND/2020 is **dismissed as withdrawal**.

With this, the IA stands disposed of.

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)